

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 583 OF 2024

In the matter of

Amritpal Singh & Ors.

..... Applicant

V/s

State of Punjab

..... Respondents

Submission of Factual and Action taken report of the Joint Committee
in compliance of order dated 08.07.2024.

RESPECTFULLY SHOWETH

- 1) The aggrieved farmers of Talwandi Aklia, District Mansa, Punjab by way of a letter have petitioned the Hon'ble National Green Tribunal complaining about illegal dumping of molasses and other waste of the liquor factory on their agricultural land by the nearby distillery causing environmental damage.

The Hon'ble National Green Tribunal in exercise of suo moto powers has taken cognizance letter petition and registered the case in Original Application No. 583 of 2024 titled as Amritpal Singh and Others v/s State of Punjab.

- 2) That after consideration of the matter, the Hon'ble National Green Tribunal was pleased to constitute a joint committee comprising of District Magistrate, Mansa and Punjab State Pollution Control Board by passing an order dated 08.07.2024. District Magistrate, Mansa was designated as nodal agency for coordination and compliance.

Vide the said order dated 08.07.2024, the Joint Committee was directed to visit the site, consult the stakeholders, verify the facts and if finds any violation of environmental laws and norms, would take appropriate preventive, prohibitive, punitive and remedial action in accordance with law

Amritpal Singh
02-09-2024

[Signature]

within two months and submit a compliance report with Registrar General of the Tribunal.

- 3) That in compliance of order dated 08.07.2024, the District Magistrate, Mansa has deputed Sub Divisional Magistrate, Mansa alongwith Executive Engineer, Punjab Pollution Control Board, Bathinda vide letter no. 1420-21 dated 23.08.2024 to visit the site and submit report in pursuance to the orders of the Hon'ble National Green Tribunal.
- 4) That the committee members i.e. Sub Divisional Magistrate, Mansa and Assistant Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda visited the site in question on 28.08.2024 and contacted the complainant Sh. Amritpal Singh. During visit, it was observed that there was no dumping of molasses or any kind of liquor factory waste disposal and at present cotton crop was growing in the field. Further, the complainant has informed the visiting officers that the complaint has been resolved since December, 2023.
- 5) That in view of the fact that there is no dumping of molasses or any kind of liquor factory waste at the site, no further action is required. The case is to be closed. The report of the Joint Committee in compliance to order dated 08.07.2024 is enclosed here with.

Submitted by



(Sh. Kulwant Singh, IAS)

Deputy Commissioner, Mansa

Amrik Singh -
02-09-2024.

Report of Joint Committee

(Constituted by Hon'ble NGT in O.A. No. 583 of 2024 in the matter of Sh. Amritpal Singh & Ors. Vs. State of Punjab).

Background of the case

- 1) The aggrieved farmers of Talwandi Aklia, District Mansa, Punjab by way of a letter have petitioned the Hon'ble National Green Tribunal complaining about illegal dumping of molasses and other waste of the liquor factory on their agricultural land by the nearby distillery causing environmental damage.

The Hon'ble National Green Tribunal in exercise of suo moto powers has taken cognizance letter petition and registered the case in Original Application No. 583 of 2024 titled as Amritpal Singh and Others v/s State of Punjab.

Order 08.07.2024 passed by the Hon'ble National Green Tribunal

- 2) After consideration of the matter, the Hon'ble National Green Tribunal was pleased to constitute a joint committee comprising of District Magistrate, Mansa and Punjab State Pollution Control Board by passing an order dated 08.07.2024. District Magistrate, Mansa was designated as nodal agency for coordination and compliance.

Vide the said order dated 08.07.2024, the Joint Committee was directed to visit the site, consult the stakeholders, verify the facts and if finds any violation of environmental laws and norms, would take appropriate preventive, prohibitive, punitive and remedial action in accordance with law within two months and submit a compliance report with Registrar General of the Tribunal.

Compliance of order 08.07.2024

- 3) In compliance of order dated 08.07.2024, the District Magistrate, Mansa has deputed Sub Divisional Magistrate, Mansa alongwith Executive Engineer, Punjab Pollution Control Board, Bathinda vide letter no. 1420-21 dated 23.08.2024 (copy of English translation of letter dated 23.08.2024 is enclosed) to visit the site and submit report in pursuance to the orders of the Hon'ble National Green Tribunal.

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Visit of site by the Joint Committee on 28.08.2024

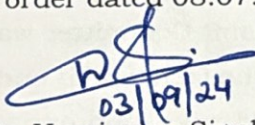
- 4) The committee members i.e. Sub Divisional Magistrate, Mansa and Assistant Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda visited the site in question on 28.08.2024 and contacted the complainant Sh. Amritpal Singh. During visit, it was observed that there was no dumping of molasses or any kind of liquor factory waste disposal and at present cotton crop was growing in the field. Further, the complainant has informed the visiting officers that the complaint has been resolved since December, 2023.

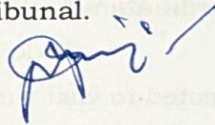
Recommendations

In view of the fact that there is no dumping of molasses or any kind of liquor factory waste at the site, no further action is required. The case is to be closed.

Submission of report

The report of the Joint Committee is hereby submitted in compliance to order dated 08.07.2024 of the Hon'ble National Green Tribunal.


03/09/24
Er. Harsimran Singh,
Asstt. Environmental Engineer,
Pollution Control Board,
Regional Office, Bathinda


Sh. Manjeet Singh Rajla,
Sub Divisional Magistrate,
Mansa

Amrik Singh -
02-09-2024

Office of Deputy Commissioner, Mansa

(Misc.- 2 Branch)

To

1. Sub Divisonal Magistrate,
Mansa.
2. Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Bathinda.

Letter No 1420-21/FS-2/FK-2

Date 23.08.2024

Sub: Application No. 583/2024 Amritpal Singh and others V/s State of Punjab.

In reference to the subject cited matter it is intimated that Hon'ble NGT, New Delhi orders dated 08.07.2024 is enclosed herewith for compliance of orders for a Joint visit of the site under complaint. The action taken report as per Rules be submitted to this office within 5 days.

The above letter is issued with the approval of the Competent Authority.

DA/Copy of NGT Order

AMARJIT SINGH
SUPERINTENDENT
DC Office, Mansa